केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6–8वां तल, टावर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029
6-8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi - 110029

Petition No. 82/GT/2026 Date: **6th November 2026**

To

Director (Technical)
Pragati Power Corporation Limited
(Pragati-III 1371 MW Power Plant)
"Himadri", Corporate Office
Rajghat Power House Complex, New Delhi-110002

Subject: Petition determination of tariff for Pragati-III Combined Cycle Power Station, Bawana (1371.2 MW) for the period 1.4.2024 to 31.3.2029.

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **13.11.2026**:

a) *Provide item wise detailed justification of each assets claimed as part of additional capital expenditure.*

b) *For the ACE claimed under Regulation 25(2)(c), furnish the OEM certificate of obsolescence and de-capitalisation value of the assets replaced.*

c) *Clarify the capital nature of the migration to SAP RISE claimed under Regulation 25(2)(c), being annual subscription charges for a cloud model.*

d) *For the bought out assets in 2024-25, claimed under Regulation 26(1)(d), furnish item-wise details and the direction of the appropriate security authority.*

e) *Furnish party-wise details of liabilities projected for discharge in 2025-26 and 2026-27, reconciled with the liabilities as on 31.3.2024.*

f) *Provide technical justification and cost benefit analysis for the claims under Regulation 26(1)(i).*

g) *Furnish the present status of implementation of the AGC system.*

h) *Provide the basis of escalation of security expenses and water charges.*

2. The Respondents shall file their replies by **20.11.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **27.11.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents